

CBI Vs. M/s Meroz Trading Pvt. Ltd. & Ors.
CC No. 39/2020
RC-219-2017-E-0025

14.09.2020

Present: None.

The chargesheet has been marked to this Court vide orders of Ld. Principal District & Sessions Judge-cum-Special Judge, (CBI)(PC Act), RADC, Delhi. It be registered.

The chargesheet has been received on the office e-mail ID of the Reader of the Court today itself i.e. 14.09.2020.

Perusal of the chargesheet reveals that IO has not sent the complete record.

IO shall supply the complete chargesheet as well as all the documents of the case in a CD to the Court on or before the next date of hearing. The physical records shall be filed on resumption of working of the courts in the normal manner.

List on 25.09.2020.

Let a copy of this order be sent by WhatsApp to Ld. Sr. PP for CBI.

ARUN
BHARDWAJ

Digitally signed by ARUN
BHARDWAJ
Date: 2020.09.14 19:49:36
+05'30'

(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/14.09.2020